HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY ,THE TWENTY FIFTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 10825 OF 2025

Between:

M/s. Surender Reddy Kasi Reddy, S/o. Narsimha Reddy KasiReddy Aged about 51 Years, Address. 8 5 32 11, Sreenidhi Colony, Karmanghath, Rangareddy, Telangana - 500079

...PETITIONER

AND

1. The Assistant Commissioner of State Tax, Saroor Nagar III, Saroor Nagar, Telangana.
2. Commissioner of Commercial Taxes, State of Telangana, C.T. Complex, Nampally, Hyderabad- 500001
3. State of Telangana, Through Principal Secretary to Government Revenue Department (Commercial Tax), Hyderabad, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass a writ order or direction, more particularly in the nature of a writ of mandamus declaring the order passed by the Respondent No. 1 u/s. 73 of the CGST Act dated 27-12-2023 in Form GST DRC 07 bearing Reference No. ZD361223053311X along with its attachment and also declare the Show Cause Notice along with its attachment in Form No. DRC-01 bearing Ref No. ZD360622062106M dated 12-06-2022 passed by the Respondent No. 1 for the Financial year 2017-18 as being void, illegal, arbitrary, violative of Articles 14, 19, 21 and 265 of the Constitution of India, violative of principles of natural justice, and without authority of law and consequently set aside the same

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further action including collection of tax pursuant to Order along with attachment under Form No. DRC-07 bearing Reference No. ZD361223053311X along with its attachment dated 27-12-2023 dated passed by the Respondent No. 1 for the Financial year 2017-18

Counsel for the Petitioner: SRI. M NAGA DEEPAK

Counsel for the Respondents: SRI SWAROOP OORILLA Special Govt Pleader for State Tax

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.10825 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri M.Naga Deepak, learned counsel for the petitioner seeks to withdraw this writ petition with the liberty to the petitioner to file a properly constituted petition.

2. The prayer is allowed.

3. Accordingly, the writ petition is **dismissed as withdrawn** with the liberty prayed for. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. M NAGA DEEPAK Advocate [OPUC]
2. Two CCs to GP for STATE TAX, High Court for the State of Telangana at Hyderabad. [OUT]
3. Two CD Copies

KKS
TJ

HIGH COURT

DATED:25/04/2025



ORDER

WP.No.10825 of 2025

DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

(6) PA
16/6/25